GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:574
ANSWERED ON:08.07.2009
NATION WIDE DRIVE AGAINST CORRUPTION
Chauhan Shri Sanjay Singh;Khaire Shri Chandrakant Bhaurao;Pandey Shri Ravindra Kumar;Patasani Dr. (Prof.) Prasanna Kumar;Singh Shri Pashupati Nath

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the CBI in a nation-wide drive against corruption and alleged irregularities by public functionaries and various recruitment boards has filed numerous cases recently;
- (b) if so, the details thereof along with the action taken thereon;
- (c) whether the Government proposes to make the drive against corruption a regular feature;
- (d) if so, the details thereof;
- (e) if not, the reasons therefor and the other steps being taken in this regard;
- (f) the concrete steps taken so far by the Government to make the CBI more effective and to expand its organizational set up;
- (g) whether CBI is facing any difficulty in vindicating the facts of cases in the courts; and
- (h) if so, the steps taken to remove such difficulties?

Answer

MINISTRY OF THE STATE (Independent Charge) IN THE MINISTRY OF Science and Technology; MINISTRY OF THE STATE (Independent Charge) IN THE MINISTRY OF Earth Sciences; MINISTRY OF THE STATE IN THE Prime Minister's Office; MINISTRY OF THE STATE IN THE MINISTRY OF Personnel, Public Grievances and Pensions; and MINISTRY OF THE STATE IN THE MINISTRY OF Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

- (a) & (b):- Yes, Sir. CBI, in a recent nation-wide drive against corruption in June 2009,has registered 69 cases of corruption and alleged irregularities by public functionaries. During the drive, CBI has also registered one case of alleged corruption in the Railway Recruitment Board, Allahabad.
- (c) to (e): CBI periodically carries out Special Drives/Raids for apprehending/detecting corrupt officials at various levels. These raids are carried out to fulfill the mandate given to CBI to effectively combat corruption and malfeasance in all its forms and manner. Government is aware of the menace of corruption and is fully committed to implement its policy of 'Zero Tolerance against Corruption' and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. The Government has taken several steps to combat corruption which include formulation, monitoring and effective implementation of anti-corruption policies consisting of a three-pronged strategy of preventive vigilance, surveillance & detection and deterrent punitive action.
- (f): A number of measures have already been taken by the Government to strengthen the CBI which inter-alia, include modernization and upgradation of infrastructure and capacity building of officers and staff of the CBI.
- (g) & (h): The number of CBI cases pending trial is increasing every year. It is, therefore the endeavour of the Government to set up 71 additional Special Courts exclusively for trial of CBI cases in various States. Besides, appointment of competent and experienced Special Public Prosecutors and filling up of vacancies including that of Investigating Officers are some of the steps being taken by the Government to expedite disposal of CBI cases in courts.